## IN THE HIGH COURT OF BOMBAY AT GOA

## MISC. CIVIL APPLICATION (Filing) No.1196/2021 IN PUBLIC INTEREST LITIGATION (Filing) WP NO.1173 OF 2021

STATE OF GOA, Through its addl. Secretary (Health).

..... Applicant/ Org. Respondent No.1.

## IN

ARMANDO GONSALVES		
AND ANR.	•••••	Petitioners.
Versus		
STATE OF GOA, THR. ITS		
CHIEF SECRETARY AND 2 ORS.	•••••	Respondents.

Mr. D.J. Pangam, Advocate General with Mr. Deep Shirodkar, Additional Govt. Advocate for Applicant/org. Respondent No.1.

Mr. Akash Rebello with Mr. Rui Gomes Pereira, with Mr. Varun Bhandanker, Advocates for the Petitioners.

Mr. R. Chodankar, Central Govt. Standing Counsel for Respondent No.2.

Coram: M.S. Sonak & Nitin W. Sambre, JJ. Date : 11<sup>th</sup> May 2021. Heard the learned Counsel for the parties.

2. This is an application seeking clarification/modification of the order made by us today i.e. 11<sup>th</sup> May 2021.

3. Having regard to what is set out in the application seeking modification, we see no difficulty in waiving the requirement of the COVID negative certificate to the persons entering the State in goods vehicles making essential supplies of oxygen, medical drugs, raw materials to pharmaceuticals companies, medical equipment, milk, vegetables, food grains, eggs, meat, and gas cylinders until we consider the State's request for modification of the order dated 6<sup>th</sup> May 2021 tomorrow. Accordingly, the said waiver is granted by way of an ad-interim relief in this application. To this limited extent, our orders dated 6<sup>th</sup> May 2021 and 11<sup>th</sup> May 2021 will stand modified until tomorrow.

4. This application will be considered together with the State's application seeking modification of our order dated 6<sup>th</sup> May 2021, tomorrow. We, however, make it clear that the State Administration should ensure that only the essential number and categories of persons

travel in such goods vehicles making the aforesaid essential supplies. Under no circumstances, the goods vehicles should carry any passengers or persons unconnected with the transportation of the aforesaid essential supplies into the State of Goa. The learned AG has made it clear that for the present no waiver is sought in respect of persons entering Goa by any mode other than the goods vehicles transporting aforesaid essential supplies.

5. Place this application tomorrow *i.e.*  $12^{\text{th}}$  May 2021 along with the main matters.

6. All concerned to act based on an authenticated copy of this order.

NITIN W. SAMBRE, J.

M. S. SONAK, J.

Santosh.